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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 2011/91

Date of decision: 28.05.92.

Dr. Akhilesh Sharma

Applicant

Vs.

Union of India

Respondents

For the Applicant

None

For the Respondents

Shri P.P.
Khurana, Counsel

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

When the case was called none appeared for the applicant. The application is dismissed for default and non-prosecution.

Salil
(I.K. RASGOTRA)
MEMBER (A)
28.05.1992

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Dny
(P.K. KARTHA)
VICE CHAIRMAN(J)
28.05.1992